

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 16 of 2016 &
IA NO. 34 OF 2016**

Dated: 23rd May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:-

Gupta Energy Pvt. Ltd.Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Ramkji Srinivasan, Sr. Adv.
Mr. Deepa Chawan
Mr. H.S. Jaggi

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan
Mr. D.V. Raghu Vamsy for R-1
Mr. M.Y. Deshmukh for R-2

ORDER

Learned counsel for Respondent No.1 has filed his reply. Learned counsel for Respondent No. 2 and 3 is granted two weeks more time to file reply after serving copy on the other side. Thereafter, rejoinder, if any, may be filed within four weeks after serving copy on the other side.

List the matter on **26.07.2016**. In the meantime, pleadings be completed.

(I.J. Kapoor)
Technical Member
mk/jp

(Justice Ranjana P. Desai)
Chairperson